

<i>Railway</i>	<i>Total Route Length (in km)</i>	<i>Route Electrified (in km)</i>
Eastern	4291	1259
Northern	10992	945
North-Eastern	5145	—
Northeast Frontier	3841	—
Southern	6850	646
South-Central	7204	891
South-Eastern	7116	2158
Western	9848	1494
Total	62225	9252

261 Oil & Petroleum
Bombay High and Heera Oil Fields

3262. SHRI J. CHOKKA RAO:
 SHRI MANORANJAN
 BHAKATA:
 SHRI Y.S. RAJA SEKHAR
 REDDY:
 SHRI YADVENDRA DATT:
 SHRIMATI GEETA MUKHER-
 JEE:
 SHRI KAMAL NATH:
 SHRI MADHAVRAO SCINDIA:
 SHRI RAM NAIK:
 SHRI B.N. REDDY:
 SHRI R.N. RAKESH:
 SHRI MANIKRAO HODLYA
 GAVIT:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the World Bank in a report estimated that there is a production loss of nearby 150 million tonnes of oil costing about 31,500 crores in Bombay High and Herra Oil

fields situated in Western Off-shore of India;

(b) if so, the details thereof and the reasons therefor; and

(c) the action taken or contemplated in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) to (c). Only a summary of the preliminary findings of the World Bank Report on Evaluation of India's oil and gas Production has been received. The detail findings are awaited. It would be premature to say if there has been any loss in oil production from reservoirs of Bombay High and Heera Oilfields and Western Offshore region due to mismanagement. There have conflicting reports and differences in technical opinions as to whether any permanent damage has been caused to Bombay High reservoirs.

Government has appointed a commit-

tee to go into all the issues on 26-4-1990 under this Chairmanship of Shri A.B Das Gupta an eminent geo-scientist and a retired Chairman of Oil India. The following are the terms of reference of the Committee:—

To review the development and management of the Bombay High Reservoirs (Bombay High South and Bombay High North) and to specifically determine:

- (i) whether the levels of withdrawal of crude oil from the reservoirs have been in line with the levels recommended by the developmental schemes prepared from time to time;
- (ii) whether deviations, if any, in the levels of production were justified according to the accepted industry practices, having due regard to the point of view of production and reservoir health;
- (iii) whether alternative pressure maintenance schemes were examined and evaluated by ONGC over a period of time and, if so, the results thereof;
- (iv) whether there have been period of over exploitation having regard to the delays in setting up of the facilities and in implementation of pressure maintenance schemes;
- (v) whether the above factors have been responsible for the incidence of high gas-oil ration, high water-cut and losses in the production of exploitable reserves;
- (vi) whether the above led to reservoir damage, and if yes, what is

the nature and magnitude thereof;

- (vii) what steps can now be taken to mitigate such adverse impact or damage and what lessons can be learnt from the above analysis;
- (viii) whether any changes in procedure and practices in respect of the development of an oil field are necessary to avoid recurrence of such situation in the future.

The Committee's report is awaited.

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Industry
Declaration of Units as 'Sick'

3263. SHRI J. CHOKKA RAO: Will the Minister of **INDUSTRY** be pleased to state:

(a) whether it has come to the notice of Government that some entrepreneurs after taking huge amount of subsidy from Government institutions declare their units as sick after showing huge losses year after year; and

(b) if so, the steps Government propose to take against such entrepreneurs?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) No specific case has come to the notice of this Department with regard to Central Investment Subsidy and Transport Subsidy. As far as state subsidies are concerned, this information is not being centrally maintained.

(b) *vide* Section 24 of Sick Industrial Companies (Special Provision) Act, 1985, Board for Industrial and Financial Reconstruction (BIFR) has been empowered to take punitive action in such cases. Reserve Bank of India also monitors irregular accounts through Banks and Financial Institu-